

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH, COURT-II**

**7. IA 2439/2023 In C.P.(IB)/1427(MB)2019**

**CORAM:**

**SHRI ANIL RAJ CHELLAN**  
**HON'BLE MEMBER (T)**

**SHRI KULDIP KUMAR KAREER**  
**HON'BLE MEMBER (J)**

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 07.11.2023**

**NAME OF THE PARTIES: - Ms Nishi Jain**  
**IN THE MATTER OF**  
**Hirfal Interior**  
**V/s**  
**Salasar Enterprises Pvt Ltd**

**Section: 54(1) U/s 9 of the Insolvency and Bankruptcy Code, 2016**

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**ORDER**

**IA.No.2439/2023**: - The matter is posted for clarification. The Counsel for the Applicant/Liquidator is not present. The Applicant is directed to clarify by way of an affidavit the total amount of realisations (with details) in liquidation process and utilization thereof for liquidation cost.

**Sd/-**  
**ANIL RAJ CHELLAN**  
**Member (Technical)**

*JAGDISH*

**Sd/-**  
**KULDIP KUMAR KAREER**  
**Member (Judicial)**